MR. CHAIRMAN: Now I put the motion, as amended. The question is:

International

"That the present international situation and the policy of the Government of India in relation thereto be taken into consideration, and having considered the same, the Council approves of this policy."

The motion was adopted.

MESSAGES FROM THE HOUSE OF THE PEOPLE

I. NOMINATION OF MEMBERS OF THE COUNCIL TO THE PUBLIC ACCOUNTS COMMITTEE

II THE PREVENTION OF DISQUALIFICATION (PARLIAMENT AND PART C STATES LEGISLATURES) BILL, 1953

SECRETARY: Sir, I have to report to the Council the following Messages received from the House of ^People, signed by the Secretary to the House:

1 "I am directed to inform the Council of States that the following motion has been passed in the Souse of the People at its sitting held on Thursday, the 24th December, 1953, and to request the concurrence of the Council of States in the said motion and further that the names of the Members of the Council of States so nominated be communicated to this House:-

Situation

"That this House recommends to the Council of States that they do agree to nominate seven Members from the Council to associate with the Public Accounts Committee of this House for the year 1953-54 and to communicate to this House the names of the Members so nominated by the Council'."

II

"In accordance with the provisions of Rule 148 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to inform you that the House of the People has, at its sitting held on the 24th December 1953 agreed without any amendment to the Prevention of Disqualification (Parliament and Part C States Legislatures) Bill, 1953, which was passed by the Council of States at its sitting held on the 16th December 1953."

MR. CHAIRMAN: The Council stands adjourned sine die.

The Council then adjourned sine